## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



OA.No.1167 of 1998

New Delhi, this 15th day of September, 1998.

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J) HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

D.S. Bodh
S/o Sh. Daulat Ram
R/o 44 Bhavishyanidhi Enclave
Malviya Nagar, New Delhi-110017.

... Applicant

By Advocate: Shri M. K. Gupta

## versus

- Employees Provident Fund
  Organisation, through its
  Central Privident Fund Commissioner
  Head Office, Bhavishyanidhi Bhawan
  14 Bhikaji Cama Place
  New Delhi-110066.
- 2. Central Board of Trustees of Employees Provident Fund Through its Chairman Shram Shakti Bhawan Rafi Marg New Delhi-110001.

... Respondents

By Advocate: Shri V.S.R. Krishna

## ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan,M(J)

This OA has been filed by the applicant seeking a number of reliefs as set out in paragraph 8 of the OA. However, today at the nearing, learned counsel for the applicant submits that he will be satisfied if a direction is given to the respondents to complete the disciplinary proceedings initiated by chargesheet dated 16.3.98 against the applicant within a period of three months as prayed by him in paragraph-8(iv) of the OA. He also undertakes that the applicant will fully cooperate in the disciplinary

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proceedings. Hip grievance is that till data, not even an Enquiry Officer or Presenting Officer has been appointed by the respondents, which shows that the respondents are not proceeding with the matter as they should under the rules.

- Shri V.S.R. Krishna, learned counsel has also been heard. He has submitted that the respondents are in the process of appointment of an Enquiry Officer to look into the charges against the applicant Не submitted that in the facts and circumstances of case, at least nine months time may be granted to the disciplinary authority to complete the enquiry pass final order thereon.
- We have considered the above pleadings and submissions made by the learned counsel for parties. In the facts and circumstances of the case, having regard to the relevant rules and in we dispose of this OA with a interest of justice, direction to the respondents to complets disciplinary proceedings against the applicant initiated vide chargesheet dated 16.5.98 expeditiously as possible, and in any case within six months from the date of receipt of a copy of this order. We. however, make it clear that the applicant shall also fully cooperate in the disciplinary proceedings so that it can be completed within the above time frame.

No order as to costs.

(K. Multhukumar) Member(A)

(Smt. Lakshmi Swaminathan) Member(J)